

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE COMM: FOOD SUPPLIES & CONSUMER AFFAIRS
K- BLOCK, VIKAS BHAWAN, I.P. ESTATE, NEW DELHI-110002
(POLICY BRANCH)

F. 28(4)/2008/F&S/P&C/952-964

Dated: 25-9-2019

CIRCULAR

Sub: Verification of existing households

For the purpose of verification of existing households, the directions already issued vide Order no. F.3 (28)/P&C/F&S/2018/PF/13-20 dated: 04.01.2019 and Circular no. F. No. 15(1)/CFS/ (D)/2014-15/209-225 dated: 23.02.2015 are reiterated and the following may be strictly complied with:

1. The field verification of existing card holders and beneficiary members included in the card will be carried out by the field staff of the department i.e. Circle FSOs/FSIs for identification of non-existent beneficiaries and also the beneficiaries who have become ineligible as per the exclusion criteria over a period of time since the card was made.
2. Door to door survey of 20 families every week shall be undertaken by Circle FSO/FSI randomly to cross check/verify distribution of SFAs to the NFS beneficiaries.
3. Every month, the Fair Price Shop holder will provide the list of households not obtaining their entitled quota of ration at all from the FPS as well as the list of beneficiaries for whom ration has not been obtained by the household while obtaining ration for other eligible members of the household. Such list will be provided to their Circle Office while providing information on Sale/Closing balance of SFAs of the preceding month.
4. Fair Price Shop holders will inform to the Circle office for necessary action by FSI and FSO as soon as the FPS holder has any information from any source on any card holder or beneficiary requiring to be excluded on account of death, migration, marriage, change of residence, etc. It is incumbent on the Fair Price Shop owners to ensure that ration is not drawn against ineligible / non-existing beneficiary.
5. The list of enlisted households along with their beneficiaries attached to the Fair Price Shop will be displayed prominently in the respective FPS for information to all concerned.

The Zonal Assistant Commissioners will ensure overall monitoring and proper supervision.

The Directives for field visits by FPS/KOD holders issued vide no. F. 28(4)/2008/F&S/P&C/1-25 dated 02/01/2009 and even no. 1042-1049 dated 31/10/2018 are kept in abeyance.

This issue with prior approval of Commissioner, F&S.

DJ
25.9.19

(Desh Raj Singh)

Asstt. Commissioner (Policy)

F. 28(4)/2008/F&S/P&C/

Dated:

Copy for necessary action to:-

1. All Zonal Assistant Commissioners, F&S
2. All Circle FSOs/FSIs through Zonal ACs for compliance
3. Assistant Commissioner (Enforcement), F&S
4. All Fair Price Shop holders through Circle FSOs
5. President, Delhi Sarkari Ration Dealer's Sangh-Delhi
6. President, All India FPS Dealers Federation, 1028 Village & PO Tikri Kalan, Delhi-41
7. President, FPS Holder and Consumer Association, 9/14, Dr. Ambedkar Basti Mozpur Delhi-53
8. President, PDS Welfare Association
9. SSA (IT) with the request to upload the circular on Deptt. Website
10. Guard File

Copy for information to:

1. Secretary to Hon'ble Minister, F&S
2. Addl. Commissioner, F&S
3. PS to CFS

DJ
25.9.19

(Desh Raj Singh)

Asstt. Commissioner (Policy)